

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE SHANKAR SAW MILL
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Shree Shankar Saw Mill Private Limited
2.	Date of incorporation of corporate debtor	04/04/2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20101WB2002PTC094455
5.	Address of the registered office and principal office (if any) of corporate debtor	67/26 Strand Road, Kolkata – 700006, West Bengal
6.	Date of closure of Insolvency Resolution Process	13th July, 2023 [Liquidation ordered by Hon'ble NCLT on 14th July, 2023]
7.	Liquidation commencement date of corporate debtor	14th July, 2023 [Order received on 20th July, 2023]
8.	Name and registration number of the insolvency professional acting as liquidator	Neeraj Kumar Sureka IBBI/IPA-001/IP-P01539/2019-2020/12517
9.	Address and e-mail of the liquidator, as registered with the Board	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal ipneerajsureka@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal cirp.sssmpl@gmail.com
11.	Last date for submission of claims	13/08/2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of **Shree Shankar Saw Mill Private Limited** on **14th July 2023** (Order received on 20th July, 2023).

The stakeholders of **Shree Shankar Saw Mill Private Limited** are hereby called upon to submit their claims with proof on or before **13th August, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 20/07/2023

Place: Kolkata



Neeraj Sureka
Neeraj Kumar Sureka
Liquidator of Shree Shankar Saw Mill Private Limited
Regn. No.: IBBI/IPA-001/IP-P01539/2019-2020/12517
AFA Valid upto 28.11.2023

POLITICS

SAYS NATION SHAMED

PM expresses 'pain and anger' over Manipur violence



BRANDWAGON, P9

STAYING RELEVANT

Will Barbie the movie stoke demand for Barbie the doll?



INTERNATIONAL, P7

NEW HIGHS

Microsoft CEO Nadella's payouts top \$1 billion on AI-driven stock boom



KOLKATA, FRIDAY, JULY 21, 2023

FOLLOW US ON TWITTER & FACEBOOK. APP AVAILABLE ON APP STORE & PLAYSTORE WWW.FINANCIALEXPRESS.COM

FINANCIAL EXPRESS

VOL. 32 NO. 223, 24 PAGES, ₹12.00 (NORTH EAST STATES & ANDAMAN ₹12.00) PUBLISHED FROM: AHMEDABAD, BENGALURU, CHANDIGARH, CHENNAI, HYDERABAD, KOCHI, KOLKATA, LUCKNOW, MUMBAI, NEW DELHI, PUNE

READ TO LEAD

SENSEX: 67,571.90 ▲ 474.46 NIFTY: 19,979.15 ▲ 146 NIKKEI 225: 32,490.52 ▼ 405.51 HANG SENG: 18,928.02 ▼ 24.29 ₹/\$: 81.99 ▲ 0.10 ₹/€: 91.95 ▲ 0.25 BRENT: \$79.96 ▲ \$79.96 GOLD: ₹59,678 ▲ ₹45

FORM B	
PUBLIC ANNOUNCEMENT	
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
For the attention of the Stakeholders of SHREE SHANKAR SAW MILL PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Shree Shankar Saw Mill Private Limited
2. Date of incorporation of corporate debtor	04/04/2002
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20101WB2002PTC094455
5. Address of the registered office and principal office (if any) of corporate debtor	67/26 Strand Road, Kolkata – 700006, West Bengal
6. Date of closure of Insolvency Resolution Process	13th July, 2023 [Liquidation ordered by Hon'ble NCLT on 14th July, 2023]
7. Liquidation commencement date of corporate debtor	14th July, 2023 [Order received on 20th July, 2023]
8. Name and registration number of the insolvency professional acting as liquidator	Neeraj Kumar Sureka IBBI/IPA-001/IP-P01539/2019-2020/12517
9. Address and e-mail of the liquidator, as registered with the Board	Central Plaza, 6th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal, ipneerajsureka@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Central Plaza, 6th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal, cirp.sssmpl@gmail.com
11. Last date for submission of claims	13/08/2023
Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of Shree Shankar Saw Mill Private Limited on 14th July 2023 (Order received on 20th July, 2023). The stakeholders of Shree Shankar Saw Mill Private Limited are hereby called upon to submit their claims with proof on or before 13th August, 2023, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.	
Sd/- Neeraj Kumar Sureka Liquidator of Shree Shankar Saw Mill Private Limited Regn. No.: IBBI/IPA-001/IP-P01539/2019-2020/12517 AFA Valid upto 28.11.2023	
Place : Kolkata Date : 20/07/2023	



৯

সাজো এমন
করে...

আজকাল

www.aajkaal.in

রাজ্যের নতুন
কর্মসূচি
'শিল্পের সমাধান'

কলকাতা ৪ শ্রাবণ ১৪৩০ শুক্রবার ২১ জুলাই ২০২৩ শহর সংস্করণ* ৪.০০ টাকা ১২ পাতা

পশ্চিমবঙ্গের বাইরে অতিরিক্ত বিমান মাণ্ডল ১ টাকা

ফর্ম 'বি'	
প্রকাশ্য ঘোষণা	
[ইনসলভেলি অ্যান্ড ব্যান্ডরাপসি বোর্ড অফ ইন্ডিয়া (লিকুইডেশন প্রসেস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ১২ অধীনে]	
শ্রী শঙ্কর স মিল প্রাইভেট লিমিটেড-এর স্বার্থধারকদের অবগতির জন্য	
প্রয়োজনীয় তথ্যাবলি	
১	কর্পোরেট স্বগৃহীতার নাম
২	কর্পোরেট স্বগৃহীতার প্রতিষ্ঠার তারিখ
৩	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট স্বগৃহীতা প্রতিষ্ঠিত/নিবন্ধীকৃত
৪	কর্পোরেট স্বগৃহীতার কর্পোরেট আইডেন্টিটি নম্বর/লিমিটেড লায়ালিটি আইনডেন্টিফিকেশন নম্বর
৫	কর্পোরেট স্বগৃহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা
৬	ইনসলভেলি রেজোলিউশন প্রসেস বন্ধের তারিখ
৭	কর্পোরেট স্বগৃহীতার লিকুইডেশন শুরু তারিখ
৮	লিকুইডেটর হিসেবে ক্রিয়াকারী ইনসলভেলি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর
৯	বোর্ডের কাছে নিবন্ধন অনুযায়ী লিকুইডেটরের ঠিকানা এবং ই-মেল আইডি
১০	লিকুইডেটরের সঙ্গে যোগাযোগের জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি
১১	দাবি পেশের শেষ তারিখ

এতদ্বারা এই নোটিস জারি করা হচ্ছে যে, মহামান্য ন্যাশনাল কোম্পানি ল ট্রাইবুনালের কলকাতা বেঞ্চ ১৪ জুলাই, ২০২৩ তারিখে শ্রী শঙ্কর স মিল প্রাইভেট লিমিটেড-এর লিকুইডেশন শুরু আদেশ জারি করেছেন (আদেশ প্রাপ্তির তারিখ ২০ জুলাই, ২০২৩)। শ্রী শঙ্কর স মিল প্রাইভেট লিমিটেড-এর স্বার্থধারকদের প্রতি আহ্বান জানানো হচ্ছে যাতে তারা ওপরে দফা নং ১০-তে উল্লেখ করা ঠিকানায় লিকুইডেটরের কাছে ১৩ আগস্ট, ২০২৩ তারিখের মধ্যে তাদের দাবির অনুকূল প্রমাণ দাখিল করবেন। বাকি সকল স্বগৃহীতারা তাদের দাবির অনুকূল প্রমাণ নিজেরা এসে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে তাদের দাবির অনুকূল প্রমাণ দাখিল করলে জরিমানা হতে পারে। লিকুইডেশন প্রসেস চলাকালীন কোনও স্বার্থধারক তার দাবি পেশ না করে ইনসলভেলি অ্যান্ড ব্যান্ডরাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেলি রেজোলিউশন প্রসেস কর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬ এর অধীনে কর্পোরেট ইনসলভেলি রেজোলিউশন প্রসেস চলাকালীন এই ধরনের স্বার্থধারক দাবি পেশ করলে তা উক্ত আন্ডার ৩৮ নং ধারায় পেশ হয়েছে রূপে বিবেচিত হবে।

স্বঃ-
নীরজ কুমার সুরেকা
শ্রী শঙ্কর স মিল প্রাইভেট লিমিটেডের
রেজিঃ নং: IBBI/TPA-001/IP-P01539/2019-2020/12517
এএফএ বৈধ ২৮.১১.২০২৩ অবধি

স্থান: কলকাতা
তারিখ: ২০.০৭.২০২৩